

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3282 of 2020

Nand Kumar Singh

... .. **Petitioner**

Versus

1. State of Jharkhand

2. Yasoda Devi

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner

: Mr. Sheo Kr. Singh, Advocate

For the State

: Mr. Shekhar Sinha, P.P.

02/09.09.2020 Heard Mr. Sheo Kr. Singh, learned counsel for the petitioner and Mr. Shekhar Sinha, learned P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Leshliganj P.S. Case No. 115/2019.

The marriage of the informant was solemnized with the petitioner 12 years back. It has been alleged that there was a demand of a motorcycle and Rs. 50,000/- in cash. On 13.03.2019 the informant was assaulted by the petitioner who took away all her ornaments and clothes and she was forced to leave her matrimonial house.

The petitioner appears to be the husband of the informant. The informant was earlier married twice and both of her husbands had died. The allegations appear to be general and omnibus in nature save and except a solitary incident of 13.03.2019.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned court below within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate 1st Class, Palamau in connection with Leshliganj P.S. Case No. 115/2019, subject to the

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conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)

Alok/-